

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 18 APR 1994

APPLICATION NUMBER: 726 of 1993.

APPLICANTS:

To. Sri. B.Chandrashekaraiah v/s. Superintendent of Post Offices,  
Channapatna and Others.

1. Dr.M.S.Nagaraja, Advocate,  
No.11, Second Floor,  
First Cross, Sujatha Complex,  
Gandhinagar, Bangalore-9.
2. The Post Master General,  
Karnataka Circle, Bangalore-1.
3. Sri.M.S.Padmarajiah,  
Sr.Central Govt.Stng.Counsel,  
High Court Bldg, Bangalore-1.

RESPONDENTS:

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 29th March, 1994.

Issued on  
18/4/94

Re.

O/C

*S. Shanmugam* 10/4  
A/c DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL,  
BANGALORE BENCH.

ORIGINAL APPLICATION NO. 726/93

TUESDAY, THE 29TH DAY OF MARCH, 1994

Shri V. Ramakrishnan

... Member (A)

Shri A.N. Vujjanaradhy

... Member (J)

Shri B. Chandrashekaraiah,  
S/o Shri N. Bettaiah,  
Mallathanahalli, P.O.,  
Doddaballapur Taluk,  
Pangalore District.

... Applicant

( By Advocate Dr. M.S. Nagaraja )

Vs.

1. The Superintendent of Post Offices,  
Channapatna Division,  
Channapatna.

2. The Director of Post Services,  
Bangalore Region,  
Bangalore.

3. The Post Master General,  
Karnataka Circle,  
Bangalore.

4. The Union of India  
represented by the Secretary to  
Ministry of Communications,  
New Delhi.

... Respondents

( By Advocate Shri M.S. Padmarajaiah,  
Senior Standing Counsel for Central Govt.)

O R D E R

Shri V. Ramakrishnan

We have heard Dr. M.S. Nagaraja for the applicant  
as also Shri M.S. Padmarajaiah for the respondents.

Dr. Nagaraja submits that the applicant would be filing  
a revision petition to the department. We find that the  
applicant has filed an appeal against the order of  
disciplinary authority dated 17.9.92 as at Annexure A-6.

The appeal is as at Annexure A-7 dated 26.12.92. This appeal was rejected by the appellate authority vide order dated 25.5.93 as at Annexure A-8. Now, that the applicant wants to file a revision/ review petition, he may do so within six weeks from the date of receipt of a copy of this order. If such a revision/ review petition is filed within the time stipulated, the department will dispose of the same on merits within three months from the date of receipt of such revision/ review petition.

With the above observations, this case is finally disposed of with no order as to costs.

Sd/-  
A.N. Vujjananadhya  
Member (J)

TCV

Sd/-  
V. Ramakrishnan  
Member (A)

TRUE COPY

S. Shaukat  
SEARCH OFFICER  
ALADIN  
ADILABAD  
BANGALORE